GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4506 ANSWERED ON:20.12.2012 MODEL COURTS Antony Shri Anto

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government is planning to set up Model Courts in the country;

(b) if so, the details thereof and the reasons therefor;

(c) the salient features of the proposed Model Court;

(d) the steps taken by the Government for setting up Model Court and the time-frame to that effect; and

(e) the estimated outlay for the setting up of the Model Courts?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) to (e): Yes, Madam. The Working Group for Department of Justice, to make recommendations for formulating plan/schemes/programmes for the 12th Five Year Plan period (2012 – 2017) has recommended, inter-alia, setting up of Model Courts to cover the gaps in the existing schemes and policies relating to justice delivery and to demonstrate change in the scenario where end to end needs of judicial reforms are met.

The objective of Model Courts is to identify and address root causes of delay in the disposal of cases by the subordinate judiciary. Towards this end, improvement in the case flow systems and record management and reforms in the Court administration by providing skill development in time management and court management is proposed.

The Scheme of Model Courts is proposed to be implemented during the 12th Five Year Plan period (2012-2017) at an estimated budget of Rs. 130 crores. The Advisory Council of the National Mission on Justice Delivery and Legal Reforms has set up a Sub-Group on Model Courts under the chairmanship of Shri Justice (retd.) P.V.Reddi, former chairperson of Law Commission of India. The sub-group has developed a conceptualized framework for Model Courts which has been shared with select High Courts for developing Model Courts Pilots looking to the local requirements. The implementation of Pilots will commence after the detailed project reports are made ready.